

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.61/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Ms. Alka Paresh Vora

V/s.

M/s. Balubhai Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Lushma
nagaraj
1/b Concourse Law
LLP Advocates
for the
Petitioners

2) Counsel Ms. Nitin Dave Advocates for
the Adv Mr. Narmata
Patel Datal and Mr. Respondent Mrs
Janaca Colawala as 1 to 4
1/b M/s Mulla and Mulla
and Craigie Bhurt &
Cawas

3) Meenaga Patelwala
Shikha Pradhan
1/B HSA Advocates
Advocate
for Respondent
No. 5

4. Nikita Behl adw
Aarza Khetan 1/b
AAIC legal
Adv for
Rep No. 6









COMMON ORDER

Co. Appeal. No.56/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.57/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.58/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.60/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.61/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.62/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.63/58-59/NCLT/MB/MAH/2016

1. The Learned Representatives in respect of 7 Group Cases are present.
2. At the outset, the Learned Representatives have informed that there is one more Case Titled as Mrs. Alka Paresh Vora V/s M/s Rhine Valley Leasing & Finance Ltd. & Ors. in Court Room No. 1 listed for hearing today itself i.e. 25th January, 2017 because the paid up share capital is above Rs. 50 Lakhs.
3. It has also been informed that a letter dated 21.12.2016 has been addressed to Registry, Mumbai Bench with a request to club all these Petitions together.
4. In the above circumstance, when the clubbing is requested and one of the Petition contains the paid up share capital above Rs. 50 Lakhs, therefore these matters are first required to be clubbed and then to be transferred to Court Room No. 1, however, requisite direction from the Principal Bench is required. Therefore, Registry is directed to immediately obtain direction from the Principal Bench and thereafter fix all these cases as per the directions. Till then all these matters are adjourned Sine die.

Sd/-

M. K. SHRAWAT

Member (Judicial)

Dated: 25th January, 2017